# **Directorate General of Foreign Trade Udyog Bhawan DES-V Section**

#### Minutes of the Meeting NC-V held on 18.09.2008

The Meeting No. 25/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 18.09.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President (HR), M/s	Nominee from AEPC
	Shahi Export P. Ltd.	
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

# (TEXTILES AND LEATHER ITEMS)

The Agenda for individual cases for Meeting No. 25/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

: 25/84-ALC3/2008 **MEETING DATE** : 18.09.2008

MEETING NUMBER

### Online agenda cases

Case No.:26/17/84-ALC3/2008	Party Name:KITEX GARMENTS LIMITED	10.00.2000	Status: Approved
HQ File :01/84/050/00212/AM09/		Lic.No/Date:1010029686 03.06.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/46/2008-09/Hosy. dated 16.09.2008 as detailed below: -

Export item	Export Qty.	Import item	Quantity allowed
Kids' College Jacket made out of 100% Nylon	25000 Pcs	100% Nylon Taffeta PU coated 210T fabric, GSM-	3200 Kgs
Taffeta PU coated 210T	. 33	70+/-10%	
fabric, GSM- 70+/-10% (Style No. DN 001)		100% Nylon Taffeta PU	475 Kgs
		coated 190T fabric, GSM-55+/-10%.	S
		Poppers	Net to net with accountability clause. Net to net with
		Zippers, length-57 Cms	Net to net with accountability clause.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II I	'	4000000	Status: Approved
HQ File :01/84/050/00152/AM09/		Lic.No/Date:0510221905 11.06.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/47/2008-09/Hosy. dated 17.09.2008 as detailed below: -

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Export item	Export	Import item	Quantity allowed
	Qty.		
Infants dress with	7783 Pcs	100% Polyester yarn dyed woven fabric,	1.29 sq mtrs./Pc
lining & Trims with		GSM- 77+/-10%	
diaper		100% Polyester dyed woven fabric, GSM-	0.57 sq mtrs./Pc
(Style No. 604468)		60+/-10%	•
		100% Polyester Mesh (net) fabric, GSM-	0.82 sq mtrs./Pc
		45+/-10%	·
Girls dress with	9512 Pcs	100% Polyester yarn dyed woven fabric,	1.35 sq mtrs./Pc
lining & Trims with		GSM- 77+/-10%	·

diaper (Style No. 604468)		100% Polyester dyed woven fabric, GSM-60+/-10%	0.60 sq mtrs./Pc
(Style No. 004400)		100% Polyester Mesh (net) fabric, GSM-45+/-10%	0.82 sq mtrs./Pc
Infants dress with lining & Trims with	9373 Pcs	100% Polyester yarn dyed woven fabric, GSM- 77+/-10%	1.40 sq mtrs./Pc
diaper (Style No. 604507)		100% Polyester dyed woven fabric, GSM-60+/-10%	0.60 sq mtrs./Pc
		100% Polyester Mesh (net) fabric, GSM-45+/-10%	0.82 sq mtrs./Pc
Girls dress with lining & Trims with	11454 Pcs	100% Polyester yarn dyed woven fabric, GSM- 77+/-10%	1.44 sq mtrs./Pc
diaper (Style No. 604507)		100% Polyester dyed woven fabric, GSM-60+/-10%	0.65 sq mtrs./Pc
		100% Polyester Mesh (net) fabric, GSM-45+/-10%	0.85 sq mtrs./Pc
Infants dress with lining & Trims with	12697 Pcs	100% Polyester solid dyed woven fabric, GSM- 100+/-10%	1.05 sq mtrs./Pc
diaper (Style No. 604469)		100% Polyester dyed woven fabric, GSM-60+/-10%	0.57 sq mtrs./Pc
		100% Polyester Mesh (net) fabric, GSM-45+/-10%	0.97 sq mtrs./Pc
Girls dress with lining & Trims with	15518 Pcs	100% Polyester solid dyed woven fabric, GSM- 100+/-10%	1.12 sq mtrs./Pc
diaper (Style No. 604469)		100% Polyester dyed woven fabric, GSM-60+/-10%	0.59 sq mtrs./Pc
		100% Polyester Mesh (net) fabric, GSM- 45+/-10%	1.00 sq mtrs./Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/15/84-ALC3/2008

Party Name: CHELSEA MILLS

Meet No/Date:25/84-ALC3/2008

Status:

		,	18.09.2008	Deferred
	HQ File :01/84/050/00177/AM09/	RLA File :05/24/040/00212/AM09/	Lic.No/Date:0510222991 27.06.2008	Defer   Date:02.10.2008
	Decision: The Committee consider	lared the sees as per agende als	navith other relevant nanera	and abaan ad

**Decision: The** Committee considered the case as per agenda alongwith other relevant papers and observed that relevant file has been handed over to DC(MSME) for their examination and comments. Hence, it was decided to defer the case for re-listing on 02.10.2008

	Case No.:5/15/84-ALC3/2008		Meet No/Date:25/84-ALC3/2008 18.09.2008	Status: Deferred
4	HQ File :01/84/050/00178/AM09/		Lic.No/Date:0510222993 27.06.2008	Defer Date:02.10.2008

**Decision: The** Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) and comments are awaited. Hence it was decided to defer the case for re-listing on 02.10.2008.

Case No.:1/16/84-ALC3/2008	Party Name:GAURAVINTERNATIONAL	Meet No/Date:25/84-ALC3/2008 18.09.2008	Status: Rejected
HQ File :01/84/050/00184/AM09/		Lic.No/Date:0510223411 04.07.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. etc is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24<sup>th</sup> March, 2008

# RLA may take suitable consequential action accordingly.

	Case No.:4/17/84-ALC3/2008	Party Name:SUBBAROW APPARELS,	Meet No/Date:25/84-ALC3/2008 18.09.2008	Status: Rejected				
	HQ File :01/84/050/00190/AM09/	RLA File :04/24/040/00094/AM09/	Lic.No/Date:0410097036 08.07.2008					
6	Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that firm have failed to submit their reply called for by DC (MSME) vide letter dated 20.08.2008, in absence of which it was not possible to compute the requirement of Qty. of inputs. Hence, Committee was constrained to reject the case.  RLA may take suitable consequential action accordingly.							

II II		Meet No/Date:25/84-ALC3/2008 18.09.2008	Status: Rejected
HQ File :01/84/050/00198/AM09/		Lic.No/Date:0710058558 15.07.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. etc is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy

Circular No. 34/(RE-07)/2004-2009 dated: 24<sup>th</sup> March, 2008

RLA may take suitable consequential action accordingly.

		- 11-15 - 11-1-1	Meet No/Date:25/84-ALC3/2008 18.09.2008	Status: Deferred
8	HQ File :01/84/050/00248/AM09/		Lic.No/Date:3510024386 06.08.2008	Defer Date:16.10.2008

**Decision: The** Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for by firm is still awaited. It was therefore decided to defer the case for relisting on 16.10.2008.

Case No.:6/21/84-ALC3/2008	Party Name:RR LEATHER PRODUCTS PVT. LTD.,	10.00.2000	Status: Approved
HQ File :01/84/050/00253/AM09/		Lic.No/Date:0410097813 07.08.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/43/2008-09/Hosy. dated 11.09.2008 as detailed below: -

_		
Export	Import item	Quantity allowed
Qty.		
804	Wool fabric poldo 62%	4.20 Sq mtrs./Pc
Pcs	wool, 38% polyester	
	fabric, colour brown.	
	Qty.	Qty.  804 Wool fabric poldo 62% Pcs wool, 38% polyester

The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing the Style No mentioned above on export side against the Advance authorization in question.

	Case No.:7/21/84-ALC3/2008	1	Status: Deferred
10	HQ File :01/84/050/00254/AM09/	RLA File :05/24/040/00319/AM09/	Defer Date: 16.10.2008

**Decision: The** Committee considered the case as per agenda and relevant papers/details available in the file handed over to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 16.10.2008.

	II I	1	Meet No/Date:25/84-ALC3/2008 18.09.2008	Status: Deferred
11	HQ File :01/84/050/00255/AM09/	RLA File :02/24/040/00122/AM09/	Lic.No/Date:0210115958 11.08.2008	Defer Date: 16.10.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from applicant firm is still awaited. It was therefore decided to defer the case for re-listing on 16.10.2008.

Case No.:1/25/84-ALC3/2008	-	Meet No/Date:25/84-ALC3/2008 18.09.2008	Status: Deferred
HQ File :01/84/050/00298/AM09/	RLA File :06/24/040/00026/AM09/	Lic.No/Date:0610014139	Defer Date:

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	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed
	that copy of application called for from R.A is still awaited. It was decided to await the same and defer the case
	for re-listing on 16.10.2008.

		Case No.:2/25/84-ALC3/2008	'		Status: Deferred
13	3	HQ File :01/84/050/00299/AM09/			Defer Date: 16.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant pathat copy of application called for from R.A is still awaited. It was decided to await the same for re-listing on 16.10.2008.				•

	Case No.:3/25/84-ALC3/2008			Meet No/Date:25/84-ALC3/2008 18.09.2008	Status: Approved
HQ File :01/84/050/00300/AM09/				Lic.No/Date:0210117134 09.09.2008	
Decision: The Committee considered the case as per agenda and in consultation with the representative technical authorities present in the meeting decided to ratify the Advance authorization issued in this case allowing 2% wastage on repeat basis as detailed below: -					· II
	Export item	Export Qty.	Import Item	Qty. allowed	
	100% Flax/Linen Yarn Auto	6500 Kgs	100% Flax/Linen Yarn u	pto 6630 Kgs.	
	cone spliced	-	80 LEA/NM		
	The R.A shall be advised to tal	ke necessary	action subject to compliar	nce of other usual condition	ns.

II II	-		Status: Deferred
HQ File :01/84/050/00301/AM09/		1	Defer Date: 16.10.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -

- (i) Style No./Design of the export product not given;
- (ii) The detail specification including sketch and calculation sheet, Measurement export product;
- (iii) The manufacturing process of each export product indicating wastage of raw material at each stage of process;

The case stands deferred for re-listing on 16.10.2008.

Case No.:5/25/84-ALC3/2008	1 3	10.00.2000	Status: Approved
HQ File :01/84/050/00302/AM09/		Lic.No/Date:0610014168 09.09.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing  $\frac{1}{2}$  % wastage as detailed below: -

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Export item	Export Qty.	Import Item	Qty. allowed
Polyester braided	17640 Kgs	Polyester filament yarn	17728.2 Kgs.
The R.A shall be advised to ta	ake necessary	action subject to compliance	of other usual condition

Case No.:6/25/84-ALC3/2008	1	Meet No/Date:25/84-ALC3/2008 18.09.2008	Status: Deferred	
HQ File :01/84/050/00303/AM09/		Lic.No/Date:0610014169 09.09.2008	Def.Date: 16.10.2008	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case firm have asked for waste polyester staple fibre, polyester waste, tow waste, yarn waste etc as inputs, which are negative list items. In view of this Committee decided to seek comments from Jt.DGFT (AA)/Jt.DGFT (OPH).

The case stands deferred for re-listing on 16.10.2008

Case No.:7/25/84-ALC3/2008	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:25/84-ALC3/2008 18.09.2008	Status: Rejected
HQ File :01/84/050/00304/AM09/		Lic.No/Date:0210117160 10.09.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier for similar cases Norms Committee had advised the applicant firm on various occasions for taking necessary action for standardization of adhoc input output norms fixed i.e by allowing 8% wastage on item of import in this case through their Export Promotion Council. But, Committee observed that till date, firm did not initiate any action thereon. In view of this non-compliance on the firm's part, Committee decided to advise R.A that no further advance licence be issued to the firm on the similar adhoc norms until the applicant firm complete action for fixation of SION in this case. Therefore, Committee was constrained to reject the case.

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# RLA may take suitable consequential action accordingly.

	1 3	Meet No/Date:25/84-ALC3/2008 18.09.2008	Status: Deferred
HQ File :01/84/050/00305/AM09/	<u> </u>	Lic.No/Date:1010030916 10.09.2008	Defer Date: 30.10.2008

Case No.:9/25/84-ALC3/2008	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:25/84-ALC3/2008 18.09.2008	Status: Rejected
HQ File :01/84/050/00306/AM09/	1	Lic.No/Date:0510227225 10.09.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. etc is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24<sup>th</sup> March, 2008

RLA may take suitable consequential action accordingly.

	Case No.:10/25/84-ALC3/2008	Party Name: PVT LTD.	` '	Meet No/Date:25/84-ALC3/2008 18.09.2008	Status: Approved
	HQ File :01/84/050/00307/AM09/	RLA File :04,	ll l	Lic.No/Date:0410098506 11.09.2008	
	Decision: The Committee contechnical authorities present idetailed below: -		. •	·	·
	Export item	Export Qty.	Import Item	Qty. allowed	
21	Full shoes (men's) made out of cow suede containing Minimum 0.385 Sq mtrs of lining fabric per	3000 Pair	Lining fabric 50% kerr and 50% viscose fab width 60", 230 GMS.	<u>-</u>	
	pair and 77.42 sq mtrs of		Synthetic sole sheet		
	synthetic sole.		Thread (100% nomex)	81.29 Sq mtrs.	
	The D A shall be advised to to	ko pooooony	action aubicat to compliar		
	The R.A shall be advised to ta	he R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

Case No. 334	M/s Loyal Textile Mills Ltd., Kovilpatti,
NC25/09 dt. 18.09.2008	F.NO.1/84/162/927/AM09-DES-V
Ratification of input output	t norms in respect of Advance Authorization
No.3510022042 dt. 25.10.200	07 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and decided to link the relevant file wherein similar norms have been fixed as per written comments of DC (MSME) and defer the case for re-listing of 16.10.2008.

Case No. 335	M/s Scorpios Apparels Pvt. Ltd., Fabridabad,
NC25/09 dt. 18.09.2008	F.NO.1/84/162/969/AM09-DES-V
Ratification of input output	t norms in respect of Advance Authorization
No.051209749 dt. 28.9.2007	<ul><li>under Para 4.7 of HBP (Vol1) 2004-2009.</li></ul>

Decision: The Committee considered the case as per agenda and observed that case has been re-examined by DC (MSME) and as per written comments of DC (MSME) conveyed vide their U.O dated 17.09.2008, Committee has felt that Qty. earlier allowed by NC is adequate and not possible to review the same. Hence, Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 336	M/s S.A.S. International Chennai,
NC25/09 dt. 18.09.2008	F.NO.1/84/50/111/AM09-DES-V
Ratification of input output	norms in respect of Advance Authorization
No.0410095277 dt. 16.04.200	08 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith relevant papers submitted by the firm. The Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis in partial modification of its earlier decision taken on 22.05.2008 as detailed below: -

S.No	Export Product	Export Qty.	Import Product	Qty. allowed
1	Silk/Cashmere blended Shawls, Scarves, Mufflers	6000 Kgs	1) Spun Silk Yarn	1) 3150 Kgs.
			2) Yarn of fine animal	2) 3300 Kgs.

hair	of	Cashmere
(Card	ed)	

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 337	M/s S.A.S. International Chennai,
NC25/09 dt. 18.09.2008	F.NO.1/84/50/107/AM09-DES-V
Ratification of input output	t norms in respect of Advance Authorization
No.0410094650 dt. 20.3.2008	B – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith relevant papers submitted by the firm. The Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis in partial modification of its earlier decision taken on 22.05.2008 as detailed below: -

S.No	Export Product	Export Qty.	Import Product	Qty. allowed
1	Silk/Cashmere blended Shawls.	4000 Kgs	1) Spun Silk Yarn	1) 2100 Kgs.
	Scarves, Mufflers		2) Yarn of fine animal hair of Cashmere (Carded)	2) 2200 Kgs.

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 338	M/s Loyal Textile Mills Ltd.,
NC25/09 dt. 18.09.2008	F.NO.1/84/50/120/AM09-DES-V
Ratification of input output	norms in respect of Advance Authorization

No.3510023334 dt. 10.4.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith relevant papers submitted by the firm and observed that this case has been cleared by NC in its meeting held on 22.05.2008 by disallowing item of import at S.No.2 i.e Carbon Fibre. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow item of import at S.No.2 i.e Carbon Fibre with 10% wastage i.e 1.10 Kg /1 Kg of Carbon fibre content in the export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 339	M/s Gaurav International., Gurgaon
NC25/09 dt. 18.09.2008	F.NO.1/84/162/1105/AM08-DES-V
Ratification of input output	t norms in respect of Advance Authorization
No.0510213776 dt. 19.12.200	07 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/48/2008-09/Hosy. dated 16.09.2008 as detailed below in partial modification of its earlier decision taken on 17.01.2008: -

Export item	Export	Import item	Quantity allowed
	Qty.		
Ladies dress made	23100	96% cotton, 3%	4.95 Sq mtrs./Pc
of 96% cotton, 3%	Pcs	polyester, 1%	
polyester, 1%		spandex yarn dyed	
spandex yarn dyed		fabric, GSM- 75+/-	
fabric, GSM- 75+/-		10%	
10%			
(Style No. 498531)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 340	M/s Kaytee Corporation Mumbai
NC25/09 dt. 18.09.2008	F.NO.1/84/162/501/AM08-DES-V
Ratification of input output	t norms in respect of Advance Authorization
No.310436974 dt. 20.7.2007	<ul><li>under Para 4.7 of HBP (Vol1) 2004-2009.</li></ul>

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to refer the case to TC, Mumbai for their examination and comments. The case stands deferred for re-listing on 16.10.2008.

Case No. 341	M/s Bombay Rayon Fashions Ltd., Mumbai
NC25/09 dt. 18.09.2008	F.NO.1/84/162/864/AM07-DES-V
Ratification of input output	t norms in respect of Advance Authorization
No.0310404956 dt. 19.10.200	06 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith relevant papers submitted by the firm and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below in partial modification of its earlier decision taken on 17.05.2007: -

S. No	Export item	Import item	Qty. allowed.
1	Men's short Sleeves woven	1) Pure linen fabrics PFD, (width 63"), GSM-145	1) 2.46 Sq mtrs/Pc
	shirts	2) Interlining fabric	2) 0.19 Sq mtr./Pc

1 1	1	1
	3) Basosoft SMS	3) 4.65 grms per kg.
	4) Siligen SIA	4) 11.32 grms per kg.
	5) Siligen PEP	5) 11.32 grms per kg.
	6) Remazol Brill blue BB grain	(6) to (11) -
	7) Remazol yellow RR grain	
	8) Remazol Ultra Red RGB	15 gms per kg of export
	9) Cibacron yellow NP	product (all put together)
	10) Cibacron Red C-2BL	
	11) Cibacron Blue C-R	

The quality of fabrics used in the export product should conform with the quality of fabrics imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric import item. The import of Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

### Outside agenda cases.

Case No. 1	M/s Model Exims
NC25/09 dt. 18.09.2008	F.NO.1/84/162/715/AM07-DES-V
Modification of SION, G-45.	

Decision: The Committee considered this case and observed there was some modification in its earlier decision taken on 14.08.2008 regarding amendment in SION at G-45 as was published vide Public Notice No. 82/RE 2008/2004-2009 dated 17.09.2008 as detailed below:-

S.No	Page No.	Reference	Amendments/Corrections
1	SION at S.No. G-45	Product Group: Textiles Products	The description of the Export Item against the entry is corrected to
		SION entry at SI. No.	, ,

			G-45	"Gents Leather Half Boot Lasted Upper with insole"
	2	-do-	-do-	A footnote may be added in the SION, G-45 - "For computing requirement of processing Chemicals as per note 7 under the 'General Note for Leather and Leather Products', finished leather required per pair is (i) 7 Sq ft. if item 1(a)* is not asked for and 4 Sq ft. if 1(a)* is asked for".  *: Import item allowed in SION, G-45.
•	3	SION at S.No. G-3	SION entry at S.No. G-3	The description of Note 2(iv) is corrected to read as under: - "1.4 Sq ft. per pair if item at S.No. 1(a) & 1 (b) are asked for."

In view of the above Committee granted ex-post facto approval to the above modification in the said Public Notice.

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